

ORDER SHEET

O/A/MA/RA/CP NO. 120 OF 2007

(6)

Applicant/s

V. Kumar

Respds.

J.S.B. Singh

Advocate for Applicant/s

S.K. Dey

Advocate for Respondent/s

S.P.N. Rai

S.C. Mishra

Notes of the Registry	Orders of the Tribunal	Sheet No. 7
	30.9.2008 Hon. Mr. Ashok S. Karamandi, J.M. Hon. Mr. K.S. Menon, A.M. Heard Counsel for the parties. Learned counsel for the applicant having regard to the fact that the respondents have passed the order on 15-4-2008. He further submits that the applicant be ^{be} given liberty to approach the appropriate forum for redressal of his grievances. Accordingly, liberty is granted. The Contempt petition is dismissed. Notice issued to the respondents is hereby discharged.	
OR Judgment prepared on 20/10/18 (Initial)	(K.S. Menon) Member (A) (Ashok S. Karamandi) Member (J)	
		Contd. On Sheet No.